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O.A. No.521 OF 2006.

MR.ADWITA PRASAD PARIDA.... APPLICANT.
Versus
UNION OF INDIA & ORS. ... RESPONDENTS.

Order dated 30-06-2006.

The case of the Applicant is that although he was regularly selected and empanelled under Annexure-A/2 for being appointed as Technician DDK, Bhubaneswar, no order of regular appointment has been issued to her although vacancies do exist as per letter dated 22-12-2005 under Annexure-A/7. It is the grievance of the Applicant that similarly situated persons having been denied the appointment approached this Tribunal and pursuant to the directions of this Tribunal they ^{se} _{re} two persons have already been issued the orders of appointment. It is the case of the Applicant that though he has made representation under Annexure-A/10 dated 24-04-2006 praying for extension of the benefits of the decisions rendered by this Tribunal in OA Nos. 234 of 2005 and 209 of 2006, no heed has been paid to such request of the Applicant till date. It is

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the further case of the Applicant that after being selected, he has been discharging the duties of Technician on casual basis. He has therefore, prayed for a direction to the Respondents to appoint her in the post of Technician on regular basis.

Heard Mr. S. Patnaik, learned counsel appearing for the Applicant and Mr. S. Barik, Learned Additional Standing Counsel for the Union of India on whom a copy of this Original Application has been served

As the grievance of the Applicant made under Annexure-A/10 is still pending with the Respondents, this Original Application is disposed of at this admission stage with direction to the Respondents especially to Respondent No.2 to treat this Original Application to be a representation to them and pass a reasoned order within a period of 45 days from the date of communication of this order. Needless to mention that while considering the grievance of the Applicant, the Respondent should keep in mind the orders passed by this Tribunal in Original Application No. 151 of 1997 disposed of on 10th February,

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2004 and OA Nos. 234/2005 & 209/2006 disposed of on 14-
03-2006. There shall be no order as to costs.

Send copies of this order to the Respondents
along with copy of the Original Application and free copies
of this order be given to learned counsel for both sides.

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MEMBER(Admn.)